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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Notification No. 30/2015-2020

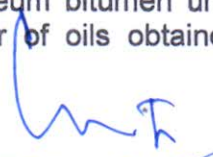
Dated the 28 August, 2018

Subject: - Corrigendum to Notification No. 25/ 2015-2020 dated 17th August, 2018

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby notifies amendment to the Notification No.25/2015-2020 dated 17th August, 2018 vide which import policy of Petcoke under HS codes 2713 11 00, 2713 12 00, 2713 20 00 and 2713 90 00 were "Prohibited".

2. In partial modification of Notification No.25/2015-2020 dated 17th August, 2018, since HS codes 2713 20 00 and 2713 90 00 are not Petcokes, these two codes 2713 20 00 (Petroleum bitumen) and 2713 90 00 (Other residues of petroleum oils or of oils obtained from bituminous minerals) are withdrawn from the ambit of the Notification No 25 dated 17th August, 2018 and import policy of these items i.e **Petroleum bitumen (Exim Code 2713 20 00) and Other residues of petroleum oils or of oils obtained from bituminous minerals (Exim code 2713 90 00)** is restored to 'Free'.

2. **Effect of this Notification:** Import policy of Petroleum bitumen under HS code 2713 20 00 and Other residues of petroleum oils or of oils obtained from bituminous minerals under HS Code 2713 90 00 is 'Free'.


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